

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

[ADTECH SIGNAGES INDIA PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADTECH SIGNAGES INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17 July 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jaipur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300RJ2004PTC019492
5.	Address of the registered office and principal office (if any) of corporate debtor	C-68,Sudarshanapura , Industrial Area, Extention, Jaipur – 3021005, Rajasthan
6.	Insolvency commencement date in respect of corporate debtor	30/11/ 2018 (copy of the order received on 10/12/2018)
7.	Estimated date of closure of insolvency resolution process	29/05/ 2019 (180 days from 30/11/2018)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAJEEV SHARMA IBBI/IPA-001/IP-P00366/2017-18/10695
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 351 Rai Ji Ka Gher Chandi Ki Taksal , Jaipur rajiv_sharmaadv26@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H.No. 351, Rai Ji Ka Gher Chandi Ki Taksal, Jaipur. rajiv_sharmaadv26@yahoo.co.in
11.	Last date for submission of claims	23/12/2018
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link.... http://ibbi.gov.in/downloadform.html Physical Address: As at no 10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ADTECH SIGNAGES INDIA PRIVATE LIMITED** on 30/11/2018.

The creditors of **ADTECH SIGNAGES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 23/12/2018 to the interim resolution professional at the address mentioned against entry No. 10.

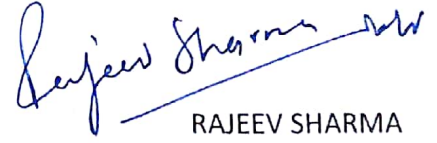
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Rajiv Sharma Adv.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



RAJEEV SHARMA

(Interim Resolution Professional)

IBBI/IPA-001/IP-P00366/2017-18/10695

Date: 10/12/2018

Place: JAIPUR